



2026:AHC:179811

HIGH COURT OF JUDICATURE AT ALLAHABAD

**CRIMINAL MISC. ANTICIPATORY BAIL APPLICATION U/S 482 BNSS No.
- 8146 of 2026**

Rajakant

.....Applicant(s)

Versus

State Of U.P. And 3 Others

.....Opposite
Party(s)

Counsel for Applicant(s) : Jai Prakash Prasad, Pushkar Nath
Tripathi

Counsel for Opposite Party(s) : G.A.

Court No. - 71

HON'BLE RAJIV LOCHAN SHUKLA, J.

1. Heard, Learned counsel for the applicant, the Learned A.G.A. for the State and perused the record.

2. The present anticipatory bail application has been filed on behalf of the applicant in Case Crime No.584 of 2025, under Sections 109(1), 190, 191(2), 191(3) BNS, Police Station- Sasanigate, District Aligarh, with a prayer to enlarge him on anticipatory bail as the applicant apprehends his arrest in the above-mentioned case.

3. Learned counsel for the applicant has contended that a false case has been registered against the applicant. The FIR has been lodged after a delay of almost 17 days. The allegation is of the four named accused and 20-25 unknown persons arriving on the spot armed with deadly weapons and the named accused along with unknown persons are said to have surrounded the witnesses Prateek, Priyanshu, Nishant, Chintu, Abhishek and others and also fired upon them. The incident was supposedly recorded in the CCTV footage of Rawat Hospital.

4. Learned counsel for the applicant has further contended that no specific role has been given to the applicant. The alleged victims have not received any visible injury. This is a case involving no injury. The applicant has a criminal history of three other cases and the applicant is on bail in two cases and in one case investigation is still pending. Applicant is not a previous convict.

5. Learned AGA has opposed the prayer for bail, however, he could not dispute the fact that this is a case involving no injury.

6. From the perusal of the material available on record, it appears that 20-25 unknown persons as well as the four nominated accused are said to have been armed with deadly weapons including firearms and shots were fired on the victims. The victims named in the FIR have not received any injury. Although the incident is said to have been captured in the CCTV footage of the Rawat Hospital, however, evaluation of the said CCTV footage at this stage is not required. There is nothing to show that the applicant was seen wielding any specific weapon in the CCTV footage nor has any overt act been attributed to the applicant. The applicant has duly explained his criminal history. No specific role has been assigned to the applicant and the false implication of the applicant cannot be ruled out.

7. Taking into account all the facts and circumstances of the case and without expressing any opinion on the merits of the case, I deem it fit to enlarge the applicant on anticipatory bail.

8. In view of the above, the anticipatory bail application of the applicant is allowed.

9. In the event of the arrest of the applicant **Rajakant**, he shall be released forthwith in the aforesaid case crime on anticipatory bail on furnishing a personal bond and surety each in the like amount to the satisfaction of the Station House Officer of the police station/Court concerned with the following conditions:-

- i. the applicant shall make himself available for interrogation by a police officer as and when required;
- ii. that the applicant shall not, directly or indirectly make any inducement, threat or promise to any person acquainted with the facts of the case so as to dissuade him from disclosing such facts to the Court or to any police officer;
- iii. that the applicant shall not leave India without the previous permission

of the Court;

iv. that the applicant shall not pressurize/intimidate the prosecution witness;

10. In case of breach of any of the above conditions, the Court concerned shall be at liberty to cancel the bail.

11. It is made clear that observations made hereinabove are exclusively for deciding the instant anticipatory bail application and are not to be considered to be an opinion on the merits of the case.

(Rajiv Lochan Shukla,J.)

August 25, 2026
S.A.